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have been released by the police on court's bail. No break in service has been imposed. There were 196 employees who were initially removed o,r dismissed from service for the charges of violence, assault, intimidation and causing damage to property and locomotives etc. All these cases have been reviewed by a Committee of officers a_s a result of which all have been taken back to duty except 56 employees who were held guilty of acid throwing, assault, intimidation, causing wilful damage to public property etc. Even in these cases, employees have a right to appeal further under the Discipline and Appeal

(c) and (d) Territorial Army Units are embodied and deployed in aid of Civil power, wherever considered necessary, to maintain the line of communication. Deployment of the embodied Units and their disembodiment are decided depending upon the exigencies.

Reservation for admission in medical/technological colleges

1029. SHRI G. R. MHAISEKAR: Will the Minister of HEALTH be pleased to state:

- (a) whether there is any quota fixed 'for admissions to the medical colleges for the children of employees of the nationalized banks, railways, public undertakings and such other bodies; and
- (b) if not, whether Government propose to formulate such a proposal in view of the mobility of these employees?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b) In so far as the seats allocated to the State and Union Territories from the Central Pool are concerned, the children of the Central Government employees which includes the employees of the Railways who are posted in the allottee States jU.Ts. or have headquarters thertin are eligible for

consideration. The children of the employees of nationalized banks, public undertakings and other suc'h bodies are not eligible for consideration against these s^{ea}ts.

to Questions

As 103 of the 106 medical college in India are under administrative control StatesjUniversitiesjCorpora-tions[Private Bodies, We had taken up the question of admission of the children of the Central Government employees with the State Governments. The majority of the States and Union Territories with medical colleges the children of the Central Government employees posted within their territorial jurisdiction to be considered for admission to their medical colleges, alongwith their own residents, subject to varying qualifications differing from State to State-with regard to the passing of the eligible examination from educational institution located in the State|U.T. and|or with a further stipulation of duration of stay domicile in the StatelUnion Territory varying from zero to five years. Some of the States allow similar consideration to the children of the employees of the corporate sector also.

Double decker trains

1030. SHRI G. R. MHAISEKAR: Will the Minister of RAILWAYS he pleased to state:

- (a) whether there is any proposal under Government's consideration to run double decker trains in the country;
- (b) whether it is also a fact that there is actually no fabrication of double decker bogies taking place at present; and
 - (c) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN); (a) Double decker coaches are already running on Bom-bay-Pune, Bombay-Surat and Madras-Bangalore sections. Also, intro-